

श्री इ० कृ० गुजराज : अध्यक्ष जी, माननीय मेम्बर ने जो यह कहा कि कुछ लोगों को प्रायरिटी दी जाती है, मैंने अपने जवाब में यह कहा कि किसी भी व्यक्ति को या किसी भी इंस्टीट्यूशन को आज कल अग्रस्त के बाद प्रायरिटी नहीं दी जाती है और सब बराबर हैं। जैसे काल बुक करते हैं, वैसे ही उनको मिलता है।

श्री राम चरण : मुझे जवाब नहीं मिला। सवाल यह है

अध्यक्ष महोदय : अच्छा, डा० राम सुभग सिंह जवाब देंगे।

डा० राम सुभग सिंह : अग्रस्त में जो प्राय-रिटी देने की बात है उसमें सात प्रकार के ट्रंक काल्स होते हैं। अगर आडिनरी ट्रंक काल कोई भी करे तो उसे वही प्रायरिटी मिलती है और जिन व्यक्तियों को या संस्थाओं को जो इम्पाटेंट काल करने की सुविधा मिली थी वह काट दी गई है जैसा कि अभी बताया गया ३ अग्रस्त १९६७ से और अब किसी को भी इम्पाटेंट काल करने की सुविधा नहीं है।

श्री प्रेम चन्द वर्मा : अध्यक्ष महोदय, मैं पूछना चाहता हूँ कि ३ अग्रस्त से तो जो प्रेफरेंस दी जाती थी, वह काट दी गई है, लेकिन इससे पहले जिन-जिन फर्मों को या जिन-जिन व्यक्तियों को यह प्रेफरेंस दी जाती रही वह किन्-किन को कब से कब तक यह प्राथमिकता दी जाती रही है, इसका ब्यौरा जरा मंत्री जी बताए।

MR. SPEAKER : You may place it on the Table of the House.

SHRI I. K. GUJRAL : This is a list of about 17 or 20 people

श्री प्रेम चन्द वर्मा : अध्यक्ष महोदय, यह बता दें, १७ आदमी कोई ज्यादा नहीं हैं।

MR. SPEAKER : He need not read the whole list; it will take time.

SHRI S. M. BANERJEE : I would like to know whether the hon. Minister is aware that, apart from the family members of Birlas, these business houses con- n'ive with the staff in the Telephones Ex- change and pay money to them so that they can get priority and have the trunk calls through.

SHRI I. K. GUJRAL : The hon. Mem- ber is the President of a union himself and, naturally, if the business people are mixing up with the operators, he should be able to help us better.

SHRI S. K. TAPURIAH : Is it a fact that the people who are given this facility for priority calls are given the facility on the basis of applications received and, as the Minister said half-way through, is it also a fact that this is one of the seven classifications, like, ordinary, urgent, etc. and that those who pay for this priority have to pay four times more than urgent calls and they have to pay through their nose ?

SHRI I. K. GUJRAL : I am not aware whether they pay through their nose. But I am aware of the fact that whenever they book calls, they pay four times.

RATIONING IN CITIES

*607. SHRI S. M. BANERJEE : Will the Minister of FOOD AND AGRICUL- TURE be pleased to state :

(a) whether it is a fact that the statu- tory rationing in all the cities having a population of more than 10 lakhs is on the verge of collapse on account of short- age of foodgrains; and

(b) if so, the steps taken by Govern- ment in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir. Though the rationing system was working under some strain lately, the position has started im- proving.

(b) Does not arise.

SHRI S. M. BANERJEE : I would like to know whether it is a fact that the total requirement of grain in cities having a population of more than 10 lakhs, like,

Kanpur, Calcutta, Bombay, Madras, etc. is not being supplied by the Centre with the result that in all these cities sometimes the ration quota is reduced and, if so, what is the total requirement and what is the actual supply by the Government.

SHRI ANNASAHIB SHINDE : The rationing systems in various cities are not supposed to operate only on the supplies from the Centre. The Centre tries to supply to the maximum extent possible. But the State Governments have also to procure substantial quantities from their own areas so that these rationing systems are in a position to operate satisfactorily.

As far as the general supply position is concerned, in cities, like Vizag, Kanpur, Bombay, Poona, Nagpur and Sholapur, the quantum which was distributed previously was not reduced. But when a difficult situation developed, the Centre advised the State Governments to reduce the quantum from 2,000 grammes per adult per week to 1,750 grammes per adult per week. In West Bengal, the quantum was 1,750 grammes but subsequently it was reduced to 1,650 grammes with effect from 29th August, 1967. But with effect from 26th November, 1967, the scale of ration has again been restored to 1,750 grammes per adult per week. The rice quantum has been increased from 400 to 500 grammes. In Andhra Pradesh, in the statutory rationing areas of Hyderabad and Secunderabad, the quantum has been reduced from 2,100 to 1,800 grammes with effect from 27-8-1967. This is the factual position.

SHRI S. M. BANERJEE : I would like to know what was the total requirement of U.P. Government to meet the statutory rationing in the cities where there is statutory rationing, specially in Kanpur, and what was the requirement of the ex-Food Minister of West Bengal and what was being supplied to him. Is it a fact that after the installation of a puppet Government in West Bengal, the quota has been increased with the help of the Central Government and, if so, to what extent.

SHRI ANNASAHIB SHINDE : I will reply to the latter part first. In fact, the hon. Minister has made it very clear that whatever supplies were being made to West Bengal, indications were given even

to the previous Government. It is no use making allegation about the supply position. In regard to supplies to the other States, there have been some shortfalls due to the overall difficult situation in the country and the hon. Member is well aware of that.

THE MINISTER OF FOOD AND AGRICULTURAL (SHRI JAGJWAN RAM) : May I clarify it ?

So far as supplies to the States are concerned, we do not make the supplies on the basis of the requirements of cities or rationed areas. We make the supplies to the State Governments as a whole, and how they will distribute it is left to the State Governments.

So far as the question of West Bengal is concerned, I may make it quite clear that the quota of West Bengal has not increased; whatever increase was given during the time of the last Government. . . . (Interruptions).

SHRI INDRAJIT GUPTA : Now rice is being given. Previously only quota was being given.

SHRI JAGJIWAN RAM : I repudiate the allegation. Whatever rice supply was being given, was supplied during that time and this time as well.

SHRI E. K. NAYANAR : That was only on 21st November.

SHRI SRADHAKAR SUPAKAR : May I know whether the variation in supplies to the cities depends mostly on the import from other countries, and also by which time this dependence on outside so far as supplies to the big cities are concerned will be altogether dispensed with ?

SHRI ANNASAHIB SHINDE : As I have already explained, we are supplying the quantities from the Centre mainly from out of the imported foodgrains, but we also try to despatch to the State Governments some quantities from the Central pool. The State Governments should also exert themselves to procure the maximum quantity.

So far as the question as to when we shall be in a position to make adequate quantities available from our own resources is concerned, I think, the efforts are on to

raise the production, and when production reaches our requirements, then we will be in a position to do so.

श्री कंबरलाल गुप्त : दिल्ली में पिछले एक साल में कई बार चावल की मात्रा या गेहूँ की मात्रा कम कर दी जाती रही है। कई बार चावल बन्द कर दिया जाता रहा है। कई बार देशी गेहूँ बिल्कुल बन्द कर दिया जाता रहा है। इस तरह से एक इरेग्युलर तरीके से राशनिंग सिस्टम यहां चल रहा है : मैं जानना चाहता हूँ कि दिल्ली में इस प्रकार से चावल और देशी गेहूँ के बारे में कितनी बार ऐसा हुआ है, मैं यह भी जानना चाहता हूँ कि क्या यह सही नहीं है कि दस लाख के करीब यहां ऐसे लोग रहते हैं जिनका जितना राशन उनको दिया जाता है उससे पेट नहीं भरता है ? पिछले छः महीने से दिल्ली में क्या यह सही नहीं है कि इन लोगों के वास्ते सिवाय चने के और किसी कोर्स ग्रैन की व्यवस्था नहीं है और क्या यह भी सही नहीं है उनकी जो राशन से अतिरिक्त अनाज की खपत है, वह सब स्मगलिंग से आता है। मैं जानना चाहता हूँ कि सरकार ने कोर्स ग्रैन उनको देने की क्या व्यवस्था की है ?

क्या यह भी सच नहीं है कि दिल्ली का जब कोटा खत्म हो जाता है तो गंदा अनाज देना शुरू कर दिया जाता है, ऐसा देना शुरू कर दिया जाता है जो खाने लायक नहीं होता है। क्या यह सच नहीं है कि एक बार जब राशन के डूकानदारों का चालान किया गया था तब लेफ्टिनेंट गवर्नर ने कहा था कि ऐसा मत करो, इससे हमारी बदनामी होगी ? खाने के लायक नहीं भी है तो भी चालान मत करो, क्या ऐसा लेफ्टिनेंट गवर्नर ने कहा था ?

SHRI ANNASAHIB SHINDE : It is not incumbent on any authorities, the local authorities, or on any State Government to accept that which may not be fit for human consumption. We ourselves do not issue that. Suppose at some level there is a mistake, it is always open to them to bring it to our notice and it is open to them to reject any such quantity.

So far as the reduction in the supply of rice is concerned, the hon. Member is

aware that we are passing through a very difficult situation in regard to the supply of rice. But as far as wheat is concerned, as far as the supply of total quantum of ration is concerned, we were in a position to supply the total quantum of ration to the Delhi Administration.

SHRI KANWAR LAL GUPTA : What about supply of coarse grains ? There is no provision. That is a very important question. (Interruption). They do not get sufficient ration. Why is the Minister silent ? Has he no reply to give ?

SHRI JAGJIWAN RAM : To Delhi also, we supply on the same scale as we do for other rational areas, and the heavy manual workers in Delhi get on the same scale as they get in other cities. Delhi cannot be treated differently from the other rationed areas.

SHRI KRISHNA KUMAR CHATTERJI : Mine is a very simple question. In view of the bumper crop that has been produced, may I know whether the Government's policy in regard to zonal system is being reviewed and whether there is any possibility in the near future of the abolition of the zonal system ?

SHRI ANNASAHIB SHINDE : Sir, am I supposed to answer policy questions.

MR. SPEAKER : Mr. Shiv Charan Lal.

श्री शिव चरण लाल : मंत्री महोदय ने बताया है कि गंदा अनाज दिया जाए तो इसकी सूचना उनको दी जाए या खाने लायक जो अनाज न हो उसकी सूचना उनको दी जाए ? मैं जानना चाहता हूँ कि क्या उनको मालूम नहीं है कि अभी कुछ दिन पहले आगरा में बेलनगंज गोदाम से सड़ा हुआ अनाज इशू किया गया था ? क्या वह ऐसा अनाज नहीं था जिससे बीमारी फैलने का अंदेश था ? मैं यह भी जानना चाहता हूँ कि आगरा के लिए आप कितना अन्न सप्लाई करने जा रहे हैं ?

SHRI ANNASAHIB SHINDE : We are not concerned with local supplies. It is through the State Governments that the supplies are given.

श्री मु० अ० खाँ : जो गल्ला बाहर से मंगाया जाता है या जो देश में प्रोक्योर किया जाता है क्या यह सच नहीं है कि सब बड़े-बड़े शहरों में राशन शाप्स में ही दिया जाता है ? मेरे खयाल में जो गल्ला देश में

तकसीम होता है उस गल्ले में वह गल्ला भी शामिल है जो कि मुख्तलिफ सूबों में लैबी के जरिये काश्तकारों से जबरन कम कीमत पर लिया जाता है। मैं समझता हूँ कि देश की सोलह प्रतिशत या अठारह प्रतिशत शहरी आबादी के लिए गल्ला सप्लाई करने की सरकार की तरफ से बड़ी भारी कोशिश हो रही है। क्या मंत्री महोदय ने कभी गौर किया है कि देहातों में जो काश्तकार पेशा लोग नहीं हैं, जो मजदूर पेशा लोग हैं और जिन को किसी भी सूरत से गल्ला अवेलेबल नहीं है और जिनको खाने को गल्ला नहीं मिलता है उनके लिए भी आपकी तरफ से क्या कोई इंतजाम किया . . .

MR. SPEAKER: The question has absolutely no relevance to the present question. It is about towns. This question is about cities having more than 10 lakhs of people. The Minister is answering, but your question has no relevance to the present question.

श्री मु० आ० खा०: अभी उत्तर प्रदेश और बिहार वगैरह में देखा गया है कि देहातों में लाखों एकड़ अराज्गी सूखे के कारण बरबाद हो गई है, वहां पर फसलें बरबाद हो गई हैं। मैं जानना चाहता हूँ कि वहां उन गरीब भूखे आदमियों को गल्ला देने के लिए क्या सरकार उस गल्ले में से कुछ हिस्सा उन गरीबों के लिये भी बांटने की कोशिश कर रही है ?

श्री जगजीवन राम: जनाब मੈम्बर साहब को बहुत से इलाके की जानकारी है और उन्होंने इस जानकारी को रखने का दावा भी किया है और साथ ही बहुत से इस तरह के विशेषण भी इस्तेमाल किये हैं, जैसे जबरी, दबा कर वगैरह। जिन को मुल्क के हालात का ज्ञान है उनको इन विशेषणों का इस्तेमाल करने में थोड़ी समझ बूझ का इस्तेमाल करना चाहिये। मैं बतलाना चाहता हूँ कि आज बिहार में कांग्रेस सरकार नहीं है . . .

श्री मु० आ० खा०: मैं साबित कर सकता हूँ। जबरन वसूल किया गया है।

MR. SPEAKER: You shall not have the privilege of getting up every time.

श्री मु० आ० खा०: पुलिस के जरिये वसूल किया गया है, मैजिस्ट्रेट्स के जरिये वसूल किया गया है। साठ रुपये क्विंटल के हिसाब से कम भाव पर किया गया है। घरों से जबर-दस्ती निकाला गया है। आप कहते हैं हम झूठ बोलते हैं। हम सबूत दे सकते हैं। पुलिस के बल पर उत्तर प्रदेश, बिहार आदि में वसूल किया गया है।

श्री रवि राय: बगावत करो।

श्री जगजीवन राम: यह हो सकता है। लेकिन मुझे पता नहीं कि सरकार का तजुर्बा इनको है।

श्री मु० आ० खा०: उत्तर प्रदेश, बिहार, एटा आदि।

श्री जगजीवन राम: उस सरकार के सामने इस तरह से गरज करके बात करने की हिम्मत शायद इनमें नहीं हुई होगी इसलिए माननीय सदस्य अपनी गैस यहां पर निकाल रहे हैं।

मैं कह रहा था कि बिहार और उत्तर प्रदेश का इन्होंने जिऊ किया। आज बिहार में कांग्रेस की हकूमत नहीं है। लेकिन आज भी हम फख्र के साथ कह सकते हैं कि इतने भयानक सूखे के बावजूद भी शहरी और देहाती इलाकों में केन्द्रीय और प्रान्तीय सरकार ने मिल कर ऐसा इंतजाम किया था कि एक भी व्यक्ति को स्टार्वेशन (अनाज के अभाव) से हमने मरने नहीं दिया। मैं समझता हूँ कि इस तरह की बात करना बिल्कुल फाल्तू और फिजूल बात होती है।

SHRI INDRAJIT GUPTA: The necessity and the extent of this statutory rationing system depends on the total availability of foodgrains in the country. May I know, Sir, whether in view of the contradictory statements which were made on behalf of the Government at the beginning and at the end of the recent National Development Council meeting in Delhi when in the beginning it was stated that

we are expecting a very good bumper crop and at the end it was stated that the crop may not be so good because October rains have failed, in view of these confusing and contradictory statements which have been made by two eminent spokesmen of the Cabinet in the same meeting, what exactly is Government thinking regarding this public distribution system and the necessity of it in the coming season? May I know whether the Chief Ministers of the various States who had assembled in the NDC would not have been confused by these two contradictory statements? For, if the crop is likely to be a bumper one, the tendency would be to distribute less through the public distribution system, but if the crop is not likely to be so good, then the system would have to be strengthened further. May I know why this confusion has been created? May I know what Government are thinking and what reaction have the Chief Ministers given to them?

SHRI JAGJIWAN RAM: May I clarify the position? I do not know how this confusion was created by the press. At the NDC meeting as well as in the House I have made the position clear that in certain parts of the country, the rain in October and November has been rather deficit and it was the apprehension therefore that crops in those areas may be adversely affected. Fortunately, the north-east monsoon in Madras and those areas has come and whatever apprehension was there has been removed. But even apart from that, even in the NDC, when some of the Chief Ministers brought this aspect to the notice of the council, the Deputy Prime Minister while winding up, said that in spite of those deficiencies, our expectations of 92 to 95 million tonnes would materialise. I have said in this House and also in the Rajya Sabha that with the rains that we have got in this part of the country, the *rabi* crop will be a bumper crop, and, therefore, whatever little shortfall was apprehended would be more than made good by that. So, I want to repeat that our expectation of 92 to 95 million tonnes in materialising.

SHRI INDRAJIT GUPTA: The other part of my question has not been answered.

In that case, may I know whether Government are going to distribute more or less through the statutory rationing system in view of the bumper crop?

SHRI JAGJIWAN RAM: Naturally, when we have the bumper crop in all parts of the country, it is expected that even the deficit States will maximise procurement and to that extent the supply from the Central pool will be reduced in respect of all deficit States.

श्री मनुभाई पटेल : आज हम परदेशों से जितने अन्न का आयात करते हैं वही हम स्टेटुटरी राशनिंग के अन्तर्गत दे सकते हैं। देश की लेबी की स्थिति इतनी संतोषजनक नहीं है। सरकार ने यह विश्वास प्रकट किया है कि 1971 तक हम परदेशों से अन्न का आयात नहीं करेंगे। जब सरकार परदेशों से अन्न का आयात बन्द कर देगी और जब लेबी की स्थिति हमारे काबू में नहीं है तो फिर सरकार के पास वह कौन सी योजना है, जिस के अन्तर्गत वह स्टेटुटरी राशनिंग को संतोषजनक तरीके से चला सकेगी, जिसकी जिम्मेदारी उसने अपने ऊपर ली है?

SHRI ANNASAHIB SHINDE: The public distribution system is very important from the point of view of the maintenance of the price-line. If the production goes up, naturally we want the procurement campaign also to be intensified so that we shall have additional quantities available at our disposal for the Central pool and also for the use of the States. This has nothing to do with long-term import programme; as regards imports, it has been mentioned that we are trying to become self-sufficient by 1970-71, and if that happens, that would be a very happy thing for our country.

श्री भीठा लाल : क्या यह सच है कि राजस्थान को दिये जाने वाले गल्ले में कटौती की गई है; यदि हां, तो कितनी और क्यों? क्या यह भी सच है कि बड़े-बड़े शहरों के अलावा छोटे शहरों में राशनिंग के अन्तर्गत बिल्कुल गल्ला नहीं दिया जाता है; यदि हां, तो क्यों?

श्री जगजीवन राम : राजस्थान के बारे में कटौती की गई है। खुशकिस्मती से इस साल राजस्थान में इस तरह की फसल हुई है, जो पिछले पच्चीस तीस सालों में नहीं

हुई । आज राजस्थान को थोड़ा गेहूँ देने के अलावा कुछ भी नहीं देना है, बल्कि राजस्थान से लेकर दूसरे इलाकों को देना है ।

AMENDMENT OF HINDU SUCCESSION ACT

*608. SHRI RANDHIR SINGH : Will the Minister of LAW be pleased to state:

(a) whether Government have received any fresh proposals from the various State Governments suggesting amendment in the Hindu Succession Act so that daughters could have share in the property of their husbands rather than in the property of their father and brothers; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) No such proposal has been received, Sir.

(b) Does not arise.

श्री रणधीर सिंह : क्या यह सही है कि पंजाब गवर्नमेंट और हरियाणा गवर्नमेंट ने जो एसेम्बली तोड़ दी गई है,

MR. SPEAKER : This is question hour. Let him ask about daughters not about the Assembly.

श्री रणधीर सिंह : क्या यह सही है कि गवर्नमेंट के पास पंजाब गवर्नमेंट और हरियाणा गवर्नमेंट की तरफ से यह प्रोपोजल आया है और जो एसेम्बली तोड़ दी गई है, उसका युनेनिमस रेजोल्यूशन गवर्नमेंट के पास पहुंचा है, जिसमें कहा गया है कि हरियाणा में जिस तरह हमेशा से लड़की को ससुर की तरफ से ही हक मिलता था, अब भी उधर से ही हक मिलना चाहिये और उसको उसके बाप की जायदाद में से हक नहीं मिलना चाहिए; अगर हां, तो क्या गवर्नमेंट उस पर गौर कर रही है या नहीं ?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : No proposal was received from the Government of Haryana on this matter. But I can say for the information of the House that a resolution was moved in the Punjab Legislative

Assembly requesting the Punjab Government to move the Union Government to amend the Hindu Succession Act in such a way as to make the daughter inherit the property of the father-in-law after her marriage instead of that of her father. Though the resolution was passed in the Assembly, it was rescinded a few days later by a motion moved by the Chief Minister. A committee was appointed by the Punjab Government to go into the matter and a report has been submitted by it to the State Government. We have received a copy of the report with a request that the contents may be kept confidential.

श्री रणधीर सिंह : जब से मनु महाराज ने राष्ट्र के लिए हमारे समाज का सब से पुराना और सब से शानदार कानून बनाया, उसी व्यक्ति से, हजारों सालों से, अगर सारे देश में नहीं, तो शुमाली हिन्दुस्तान में, दिल्ली, हरियाणा, पंजाब, जम्मू-काश्मीर, राजस्थान और हिमाचल प्रदेश में, रिवाज का यह कानून चला आता है—रिवाज का कानून तहरीरी कानून से ज्यादा मजबूत और पक्का होता है—कि लड़की को अपने ससुर की जायदाद में हक मिले, अपने बाप की जायदाद में नहीं ।

MR. SPEAKER : You are converting it into a joke; daughters are suffering because of your joke. This is not a debate on daughter's property. This is question hour. Put a supplementary.

श्री रणधीर सिंह : आज-कल हरियाणा में एसेम्बली नहीं है, इसलिए आप मुझे कुछ कहने की इजाजत दीजिए । मैं आपके जरिये ढाई करोड़ आदमियों की आवाज गवर्नमेंट तक पहुंचाना चाहता हूँ । हम से चाहे कितना ही टैक्स ले लिया जाये, लेकिन मेहरबानी कर के लड़की को बहू बना कर अपने गांव में न रखने दें । क्या आप समझते हैं या नहीं ? आप भी किसान हैं । आपने मेरी बात समझ ली है । मैं आपकी माफ़त मिनिस्टर साहब से यह पूछना चाहता हूँ कि वह कब ढाई करोड़ आदमियों की आवाज, किसानों की आवाज, सिर्फ हरियाणा नहीं बल्कि सारे हिन्दुस्तान